

(b) It was observed that frequent riots occurred as a result of tension built up by communal and other anti-social elements. The State Government was advised to take necessary steps to bring about normalcy and to maintain peace and communal harmony.

(c) Some reports to this effect did appear in the Press, "This is a matter to be looked into by the State Government".

Assistance for Hostels for SC and ST Students

*450. SHRI LAKSHMAN MALLICK: Will the Minister of HOME AFFAIRS be pleased to lay a statement showing:

(a) existing limit of Central assistance given to different States for the construction of hostels for Scheduled Caste and Scheduled Tribes students;

(b) the State-wise limit fixed by Centre in this regard;

(c) whether Government have a proposal for the upward revision of Central assistance provided by his Ministry for the construction of hostels for the SC and ST students; and

(d) the details of the revision proposed to be made in 1983-84?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR):

(a) Under the Centrally Sponsored Programme, Central grant is given to States on 50:50 basis for the construction of hostels for Scheduled Caste and Scheduled Tribe girl students according to prescribed ceilings as below:—

	Plain Areas (per student)	Hilly Areas (per student)
	(Rs.)	(Rs.)
(i) for accommodation only	3350	5500
(ii) for accommodation with ancillary facilities like dining hall, kitchen sanitary blocks etc.	4630	7600

(b) Central grants is given to State Governments on the basis of proposals submitted by them keeping in view the allocation made by the Planning Commission for the scheme during a particular year.

(c) Yes, Sir.

(d) The details are yet to be finalised.

Grant of Citizenship to Women married to Indian Nationals

*451. SHRI K. MALLANNA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there have been some cases of women of foreign nationality

married to Indian nationals during the last two years;

(b) if so, the number of such cases granted citizenship during the last two years alongwith the procedure in this regard;

(c) whether there have been some cases where citizenship was refused;

(d) if so, the number of such cases; and

(e) the number of applications for grant of citizenship pending at present?